

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 142 OF 2025 / EZ**

---

Manas Ranjan Barik & Anr.

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.9

Kolkata  
Date:

Through



**Smt Papiya Banerjee Bihani,**  
Advocates for the Respondent No.9  
(State Pollution Control Board, Odisha)  
e-mail:pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTER ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 142 OF 2025 / EZ**

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Manas Ranjan Barik & Anr. ...Appellant

VERSUS

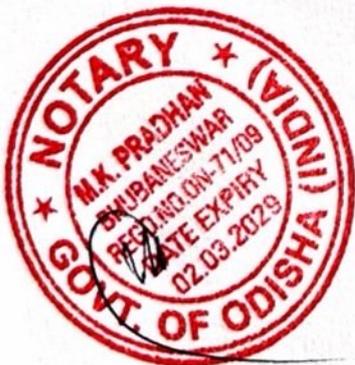
State of Odisha & Others ...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
R.NO.9.**

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I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.9 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That the applicants have filed the aforesaid OA alleging about illegal operation of stone crusher and morrum quarries in village - Jamudiha (hamlet village Malyani) under Nilgiri Tahasil of Balasore district by R-11 in violation of environmental norms.
3. That it is humbly submitted that the establishment, operation of a stone crusher unit in the State of Odisha was earlier regulated through a siting criteria prescribed by the Forest & Environment Department, Govt. of Odisha in exercise of powers conferred by Section-5 of the Environment (Protection) Act, 1986 vide Notification No.9507 dtd.13.05.1998 read with Notification No.13091 dtd.01.08.2006, which are as follows:
  - (i) All stone crusher units are to confirm pollution control measures and emission standard notified by Ministry of Environment and Forest from time to time along with the standards under Section 7 of the said Act;
  - (ii) No stone crusher unit shall be allowed within one K.M. from a town or village boundary;
  - (iii) No stone crusher should be located within half K.M. from the National or State High ways;

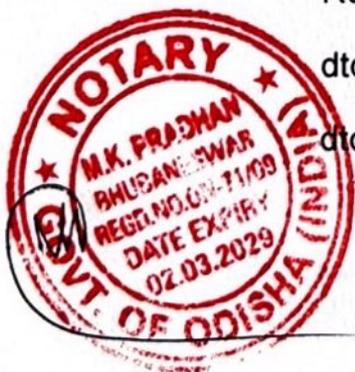


- (iv) Distance between two stone crusher units shall be at least half K.M. Stone crusher units which are within the aforesaid prohibited limit shall shift to other areas within six months from the date of publication of the notification in the Gazette.

The aforementioned notification was amended by another notification dated 01.08.2006 and item No.iv of the earlier notification was deleted.

Copy of the Notification dtd.13.05.1998 and 01.08.2006 are annexed to this affidavit and marked as **ANNEXURE - R9/1** and **ANNEXURE - R9/2** respectively.

4. That it is further humbly submitted that in the meantime the Notification at Annexure-R9/1 and Annexure-R9/2 have been superseded vide order No.18226 dtd.06.08.2010 published in Orissa Gazette No.1297 dtd.16.08.2010. The consent to establish / operate in respect of a stone crusher unit is considered by the Board only after submission of siting criteria certificate from the concerned district Revenue Authority. A copy of the Gazette Notification dtd.16.08.2010 as well as Circular No.19055 dtd.07.08.2007 issued by the R- Board to the Regional



Officers to consider the application of the stone crusher unit for consent to establish / operate on the basis of the siting clearance certificate issued by the Collector & District Magistrate of the concerned district are annexed to this affidavit and marked as **ANNEXURE – R9/3** and **ANNEXURE - R9/4** respectively.

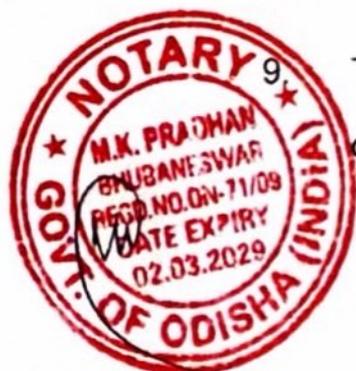
5. That the State Govt. in the Forest & Environment Deptt. in exercise of powers conferred by Section-19 of the Air (PCP) Act, 1981 vide their Notification No. 11480 dtd.17/18 July, 2002 published in Orissa Gazette No.1424 dtd.03.09.2002 has been pleased to declare the entire State of Orissa as Air Pollution Control area for the purposes of the said Act. Copy of the Notification dtd.18.07.2002 is annexed to this affidavit and marked as **ANNEXURE - R9/5**.
6. That in view of declaration of the entire State of Odisha as air pollution control area consent to establish / operate for establishment / operation of a stone crusher unit in the State is mandatory U/s-21 of the Air (PCP) Act, 1981.

That accordingly the Collector & DM, Balasore (R-4) has issued siting clearance certificate in favour of R-11 vide



letter No.4672 dtd.13.12.2004 stating therein that the proposed site confirms to the siting criteria fixed by the State Govt. By the time, the siting criteria order dtd.13.12.2004 was issued, the siting criteria notification issued by the State Govt. on 13.05.1998 which was subsequently amended on 01.08.2006 (annexed as Annexure-R9/1 and R-9/2 respectively) are in force. Copy of the letter No.4672 dtd.13.12.2004 of the R-4 issued in favour of R-11 regarding siting clearance certificate is annexed to this affidavit and marked as ANNEXURE - R9/6.

8. That it is further humbly submitted that in view of the siting clearance certificate issued by the R-4 dtd.13.12.2004 at Annexure-R9/4, the R-9 Board has considered the application submitted by the R-11 unit for consent to establish under the provisions of Sec.21 of the Air (PCP) Act,1981 and granted the same vide letter No.7521 dtd.07.03.2005. Copy of the consent to establish order dtd.07.03.2005 is annexed to this affidavit and marked as ANNEXURE - R9/7.



That the R-9 Board has granted first time consent to operate in favour of R-11 unit on 07.11.2008 which was

valid upto 31.03.2009. Thereafter consent to operate was renewed from time to time. The R-11 has also obtained consent to establish for expansion on 25.02.2011 and 17.03.2025 and finally consent to operate was granted by the Board on 08.04.2025 with certain stringent conditions, which was valid upto 31.03.2026. Copy of consent order No.1436 dtd.08.04.2025 which was valid upto 31.03.2026 is annexed to this affidavit and marked as **ANNEXURE - R9/8.**

10. That in the meantime, the R-9 Board through Er. M. Murmu, Regional Officer, Balasore and Sri Pradeep Kumar Rout, Asst. Env. Scientist, Regional Office, Balasore have carried out inspection of the R-11 unit on 09.01.2026 and submitted their report regarding compliance of special consent conditions. The inspection report also contains other observations, which deal with the allegation pertaining to morrum quarry as alleged in the OA. Copy of the inspection report dtd.09.01.2026 is annexed to this affidavit and marked as **ANNEXURE - R9/9.**

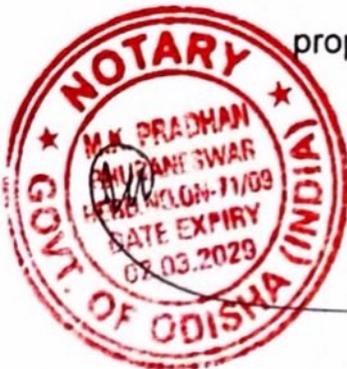
11. That on the basis of the non-compliance observed in the inspection report at Annexure-R9/7, the Regional Officer, Balasore of this Board has issued a show cause notice to



the R-11 unit U/s-31A of the Air (PCP) Act, 1981 as to why consent to operate shall not be revoked and direction of closure shall be issued. The R-11 unit was also directed to appear in person on 28.01.2026 at 11 AM to have his say in this matter. Copy of the Show Cause Notice No.177 dtd.13.01.2026 is annexed to this affidavit and marked as **ANNEXURE - R9/10.**

12. That it is further humbly submitted that since the inspection report at Annexure-R9/7 also reveals that morrum has been excavated around 4 -5 years back and since the R-11 has not obtained any consent from this Board for excavation of morrum or stone, the Mining Officer, Balasore has been requested vide Regional Officer, Balasore letter No.182 dtd.13.01.2026 about the details of the morrum quarry for further action. Copy of letter No.182 dtd.13.01.2026 is annexed to this affidavit and marked as **ANNEXURE - R9/11.**

13. That the Respondent No.9 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



X

**MANJULA KUMAR PRADHAN**  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH - 9437627119 (M.)

- 14. That the annexures annexed to the present affidavit are true and correct copies of their originals.
- 15. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

  
**DEPONENT**  
 Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 19<sup>th</sup> January, 2026.

**SWORN BEFORE ME**

  
 NOTARY  
 M.K. PRADHAN  
 BHUBANESWAR  
 REGD. NO. ON-71/09  
 DATE EXPIRY  
 02.03.2029  
 GOVT. OF ODISHA (INDIA)

**MANJULA KUMAR PRADHAN**  
 NOTARY PUBLIC  
 BHUBANESWAR  
 REGD. NO. ON-71/2009  
 PH - 9437627119 (M.)

  
**DEPONENT**  
 Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar



## ANNEXURE-R9/1

PART III-A

THE ORISSA GAZETTE, JUNE 5, 1998/JAISTHIA 15, 1920

255

## NON-OFFICIAL MEMBERS

6. Dr. Karamat Ali Rahamat .. Member  
All Building, Dewan Bazar,  
Cuttack.
17. Sk. Abdul Bari, Advocate, .. Do  
Plot No. 146, Chintamani-  
swar Area, Bhubaneswar.
18. Dr. Obaidullah Ansari, At/ .. Do  
P. O. Jhumpura, District  
Keonjhar.

## NON-OFFICIAL SPL. INVITEE

19. Sk. Abdul Majid Faizi, .. Do  
Pension Para, Sambalpur.
20. Dr. Hafizullah Nawalpuri, .. Do  
Dewan Bazar, Cuttack.
21. Sk. Manawar Ahmed, .. Do  
President, All Orissa  
Madrasa Teachers Assoca-  
tion, At Madrasa  
Ghusia Roulia, Dhamnagar,  
Bhadrak.
22. Md. Matiullah, Secretary, All .. Do  
Orissa Urdu Teachers  
Association, Ravenshaw  
Collegiate School, Cuttack.

The functions of the State Board of Madrasa Education shall be same as defined at Para (8) of this Department Resolution No. 23921, dated 31st August 1971.

By order of the Governor

[Signature]

Deputy Secretary to Government

## FOREST &amp; ENVIRONMENT DEPARTMENT

## ORDER

The 13th May 1998

No. 9507—Jinv. 1-80/97-F. & E.—In exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with the notification of the Government of India in the Ministry of Environment and Forests (Department of Environment, Forest and Wildlife) No. 80—152 (E), dated the 10th February 1988 and rule 4 of the Environment (Protection) Rules, 1986, the State Government do hereby issue the following directions to the persons carrying on the operation of Stone Crushers in the State, namely:—

1. All stone crusher units are to conform to the pollution control measures and emission standards notified by the Ministry of Environment and Forest from time to time along with the standards under Section 7 of the said Act.

No stone crusher shall be allowed within one kilometre from a town or village boundary.

3. No stone crusher should be located within half kilometre from the National and State High Ways.

4. Distance between two stone crusher units shall be at least half kilometre.

Stone crusher units which are in the aforesaid prohibited limits shall shift to other areas within six months from the date of publication of this notification in the *Orissa Gazette*.

By order of the Governor

S. RATH

Principal Secretary to Government

## LAW DEPARTMENT

## NOTICE

The 15th/16th May 1998

No. 7506—III-J-11/98-L.—Shri Pravat Kumar Behera, Advocate Nimapara has submitted a memorial for his appointment as Notary to practise in Nimapara under the Notaries Act, 1952 and the Rules framed thereunder. His case is now under consideration of the State Government for appointing him as such. Objection, if any, to his appointment should be submitted to the undersigned within 14th days from the date of Publication of the notice in the Gazette as required under rule 6 (1) (b) of the said rule.

J. MOHAPATRA

Secretary to Government

## LABOUR &amp; EMPLOYMENT DEPARTMENT

## NOTIFICATION

The 4th May 1998

No. 4861—L.I.-1-15/95-L.E.—In pursuance of sub-rule (1) of rule 4 of the Rules of the State Labour Institute, Bhubaneswar, the State Government do hereby make the following amendments to the notification No. 9824—L.I.-15/95-L.E., dated the 7th August 1997, published in the *Orissa Gazette* No. 33, dated the 15th August 1997, namely:—

## AMENDMENT

In the said notification the persons at serial Nos. 10, 11, 12 and 13 from Employers organisations shall be substituted by the following persons:

10. Chairman-cum-Managing Director, M. L. (Mohanadi Coal field, Burla, Sambalpur).
11. Chairman-cum-Managing Director NALCO, Bhubaneswar.
12. Managing Director, Rourkela Steel Plant Rourkela.
13. Managing Director, T. R. L. (Tata Refractories Ltd.), Belpahar.

By order of the Governor

G. C. BARAL

Deputy Secretary to Government

The Orissa



ANNEXURE-R9/2  
G a z e t t e

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 1102. CUTTACK, FRIDAY, AUGUST 4, 2006/ SHRAVAN 13, 1928

FOREST & ENVIRONMENT DEPARTMENT

ORDER

The 1st August 2006

No. 13091-Env.I-55/2003/F&E.—In exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with the notification of the Government of India in the Ministry of Environment & Forests (Department of Environment, Forest & Wildlife) No. SO-152(E), dated the 10th February 1988 and rule 4 of the Environment (Protection) Rules, 1986, the State Government do hereby make the following amendment to the Order of the Government of Orissa in the Forest & Environment Department No.9507-Env.I-80/97/F&E., dated the 13th May 1998, namely:—

AMENDMENT

In the said order, the item No.4 along with the expression "Distance between two Stone Crusher units shall be at least half kilometer" shall be omitted.

This Order shall come into force from the date of its publication in the *Orissa Gazette*.

By Order of the Governor,

S.P. NANDA  
Principal Secretary to Government



# The Orissa Gazette

ANNEXURE-R9/3

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 1297 CUTTACK, MONDAY, AUGUST 16, 2010/SRAVANA 25, 1932

FOREST & ENVIRONMENT DEPARTMENT

ORDER

The 6th August 2010

No. 18226—ENV.-1-19/2010-F. & E.—In exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Rule 4 of the Environment (Protection) Rule, 1986 and the notification of the Government of India in the Ministry of Environment and Forests (Department of Environment, Forest and Wildlife), No. SO-152(E), dated the 10th February 1988 and in supersession of order issued by the Government of Orissa in the Forest & Environment Department No. 1309—Env.-1-55/2003-F. & E., dated the 1st August 2006 and No. 9507—Env.-1-80/1997-F.&E., dated the 13th May 1998, the State Government do hereby issue the following directions to the persons carrying on the operation of Stone Crushers in the State, namely :—

1. All stone crusher units shall install adequate dust suppression and air pollution control systems so that the Suspended Particulate Matter measured between 6 to 10 Mtrs. from any process equipment shall not exceed  $600\mu\text{g}/\text{m}^3$  and shall implement all pollution control measures as notified under the said Act by the Ministry of Environment and Forests (MoEF), Government of India from time to time.
2. No stone crusher unit shall be allowed to operate within 500 Mtrs\* from the established authorised habitation, educational institution, hospitals, courts and public offices. The stone crusher will not be considered to be violating the siting criteria, if new habitation comes up within the restricted area of 500 Mtrs. after consent to establish is granted by the State Pollution Control Board.
3. No stone crusher shall be established/operated within 200 Mtrs. from the State Highway (SH) and National Highway (NH).
4. No stone crusher shall be allowed to operate within 1 Km. from the Municipality/ N.A.C. area as notified by the Government of Orissa.

2

5. Permission for temporary stone crusher exclusively for construction of NH/SH may be allowed for the construction period.
6. A green belt of tall long foliage trees shall be created along the boundary of the crusher units.
7. The District Collector shall ensure that no stone crusher continue to operate in violation of these directions beyond 3 months of issue of this notification. They shall ensure physical closure/demolition of said stone crusher units which do not comply with the directions as above.

\*N.B.—The distances will be measured point to point, as the crow flies.

By order of the Governor

U. N. BEHERA

Principal Secretary to Government

## ANNEXURE-R9/4



FAX : 2562822/2560955  
 Tel : 2564033/2563924  
 EPABX : 2561909/2562847  
 E-mail: [paribesh@soncharnet.in](mailto:paribesh@soncharnet.in)  
 Website: [www.ospcbboard.org](http://www.ospcbboard.org)

AES/AEB

 PK  
 21/9/07

## STATE POLLUTION CONTROL BOARD, ORISSA

(DEPARTMENT OF FORST &amp; ENVIRONMENT, GOVERNMENT OF ORISSA)

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No.

19055

Dt.

21/07

**BY FAX / BY REGD. POST**

To

The Regional Officer  
 State Pollution Control Board,  
 Rourkela / Rayagada / Sambalpur / Berhampur / Cuttack /  
 Keonjhar / Angul / Balasore / Bhubaneswar

**Sub: Procedure for Consent to establish and Consent to operate for Stone  
 Crusher and Brick Kiln units.**

Sir,

In pursuance of the decision taken in the Regional Officers Meeting held on dt.23.02.2007, please find enclosed copy of the modified format for submission of inspection report w.r.t. Stone crushers and Brick Kiln units.

The following procedures may be strictly followed for grant/refusal of Consent to establish and Consent to operate.

1. Application for Consent to establish and consent to operate shall be considered on the basis of the certificate of the Collector and District Magistrate of the concerned district on compliance of conditions of the siting criteria, notified by the State Government.
2. Application for first time Consent to operate shall be forwarded to the Head Office with clear cut recommendation. Regional Officer shall not recommend for consideration of application without certificate of the Collector and District Magistrate of the concerned district on compliance of the siting criteria.
3. Application of 1<sup>st</sup> time Consent to operate shall be sent to Head Office alongwith the Ambient Air Quality data and evaluation of adequacy of pollution control measures.

Encl: As above.

Yours faithfully,

  
MEMBER SECRETARY

 MS  
 21/9/07

 MS  
 21/8/07

ANNEXURE-R9/5

# The Orissa Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

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No. 1424 CUTTACK, TUESDAY, SEPTEMBER 3, 2002/BHADRA 12, 1924

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FOREST & ENVIRONMENT DEPARTMENT  
NOTIFICATION

The 17th/18th July 2002

No. 11480—E.N.V.I-14/2002-F&E. —In exercise of the powers conferred by sub-section (i) of Section 19 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and in supersession of the notification of the Government of Orissa in the erstwhile Department of Science Technology and Environment No. 3044-STE., dated the 29th February, 1988 and in the Forest & Environment Department No. 14439—Env.-I-3/88-F.&E. (Env.), dated the 4th June 1993, the State Government, after consultation with the State Pollution Control Board, do hereby declare the entire State of Orissa as Air Pollution Control Area for the purposes of the said Act.

By order of the Governor  
G. B. MUKHERJI  
Principal Secretary to Government

## ANNEXURE-R9/6

OFFICE OF THE DISTRICT COLLECTOR  
DISTRICT : BALASOREORDER  
No 4672Dt 13.12.04

This is to certify that Sri Adikanda Biswal Son of  
Late Udaya Nath Biswal of Village Malyani  
PO.- Kharadiha P.S. Nilgiri  
Dist Balasure, Proprietor of M/s Akhandaleswar Stone Crusher  
has applied for installation of the one stone crusher unit over plot No 4108/4896  
under khata No 1066/627 comprising of an area of Ac. 1.50 dec.  
in mouza Jamudhia. Reference of the propose site with respect to  
surroundings are as under.

- (i) 16 km from N.H.  
(ii) 3 km from S.H.  
(iii) Morethen 1 km from Village (village/town/habitation)  
(iv) 2 km from the nearest existing crusher (Name and address of the crusher  
Apace construction).

The proposed site confirms ~~does not confirm~~ to the siting criteria fixed by the State Govt.

*[Signature]*  
COLLECTOR

Memo No 4672 / Dt 13.12.04  
Copy to Sri Adikanda Biswal /applicant (address) At: Malyani  
P.O. Kharadiha P.S. Nilgiri Dist. Balasure for information and necessary  
action. He is instructed to comply to the conditions stipulated by the State Pollution Control  
Board, Orissa in their consent to establish order.

*[Signature]*  
COLLECTOR

Memo No \_\_\_\_\_ / Dt \_\_\_\_\_  
Copy to the member Secretary, State Pollution Control Board, Orissa, Parivesh Bhawan,  
118, Nilakanathanagar, Unit - VIII, Bhubaneswar - 751 012 for information and necessary action.

*[Signature]*  
COLLECTOR

REGD.POST



OFFICE OF THE  
STATE POLLUTION CONTROL BOARD, ORISSA

Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,  
Bhubaneswar - 751 012

No. 7521 /Ind-II-NOC- 3388

Date 7-3-05

To,

Sri Adikanda Biswal,  
M/s Akhandaleswar Stone Crusher  
At-Malyani, PO-Kharadia,  
Via - Sajanagerh, Dist - Balasore.

Sub : Applicant for grant of Consent to Establish (NOC under  
Air(Prevention & Control of Pollution) Act. 1981.

Sir,

Your application for Consent to Establish(NOC) to set up a small scale industry not coming under 17 categories of highly polluting industries for manufacture of Stone chips, quantity 50 TPH, At. Malyani, Plot No. 4108/4896, Khata No. 1066/627, P.O. Kharadia, in the district of Balasore has been considered and the Consent to establish (NOC) is hereby granted subject to the following conditions.

**GENERAL CONDITIONS.**

1. This Consent to establish is valid for the product, quantity manufacturing process and raw materials as mentioned in the application & for a period of five years from the date of issue of this letter, provided commencement of production of the proposed project has not taken place in the meantime.
2. If the proponent fails to start operation of the project but substantial physical progress has been made then a renewal of this consent shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for consent to establish afresh after expiry of 5 years from the date of issue of this order.
4. Adequate effluent treatment facilities are to be provided such that the quality of sewage and trade effluent satisfies the standards as prescribed under EP Rule or as prescribed by the Central Pollution Control Board and/or State Pollution Control Board or otherwise stipulated in the special conditions.
5. All emission from the industry as well as the ambient air quality and noise are to conform to the standards as laid down under EP Rule/Central Pollution Control Board/State Pollution Control Board of otherwise stipulated in the special conditions.
6. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
7. The industry is to apply for grant of Consent to operate under section 25/26 of Water(Prevention & Control of Pollution)Act, 1974 & Air (Prevention & Control of Pollution)Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate

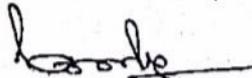
Contd..Pg/2

- : 2 : -

8. The industry is to take up the plantation of indigenous species around the available vacant areas inside the factory premise @ 2500 trees/hecter.
9. The industry is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981( if coming under air pollution control area) at least 3 (three) months before the commercial production and obtain Consent to Operate

**SPECIAL CONDITIONS :**

1. Dust containment cum extraction/suppression system shall be installed at all the dust generating points.
2. Wind breaking walls should be constructed around the crushing unit.
3. Metalled roads should be constructed within the premises.
4. Regular cleaning and wetting of the ground should be done within the premises.
5. A green belt should be grown along the periphery.
6. The suspended particulate matter measured between 3 mtrs and 10 mtrs from any process equipment of a stone crusher shall not exceed  $600 \mu\text{g}/\text{m}^3$ .
7. The unit shall abide by EP Act, 1986 and rules amended thereunder.

  
MEMBER SECRETARY

Memo No. \_\_\_\_\_/Dt.

Copy forwarded to :

1. Collector, Balasore
2. District Industries Centre, Balasore
3. Consent Section, Env. Scientist - I
4. Chief Inspector of Factories & Boiler, Bhubaneswar.
5. Copy to Guard file/Consent to establish register

  
ENV. ENGINEER - II

**ANNEXURE-R9/8**

Page-1

Tel : 06782-244110

E-mail: rospcb.balasure@ospcbboard.org

Website: [www.ospcbboard.org](http://www.ospcbboard.org)

**REGIONAL OFFICE, BALASORE  
STATE POLLUTION CONTROL BOARD, ODISHA**

[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]

Plot No.1602, Ganeswarpur, Balasore -756019, Odisha

**CONSENT ORDER**

No. 1436, CTO- 687 (Expansion)

Date 08/04/2025  
BY REGD.POST

CONSENT ORDER NO. 11 /2024-25 (APC)

Sub: **Consent to operate under section 21 of Air (PCP) Act, 1981 and the Rules framed thereunder for existing/new operation of the plant.**

Ref: Your online consent to operate application No: 6195133 dtd. 19.02.2025.

Consent is hereby granted under Section 21 of Air (Prevention & Control of Pollution) Act.1981 and rules framed there under.

Name of the Industry: **M/s Akhandaleswar Stone Crusher**

Name of the Occupier & Designation: **Sri Adikanda Biswal, Proprietor**

Address: **Over Plot No. 4108/4896 of Khata No.1066/627 total measuring area Ac.1.50 at Malyani under Tahasil Nilgiri, Dist. : Balasore**

**This consent order is valid for the period upto 31.03.2026.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured**

SL.No	Product	Quantity
1	Stone Chips	2,00,000 MT/ Annum



**B. Discharge permitted through the following outlet subject to the standard**

Outlet no	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard in mg/l except pH			
				pH	TSS	BOD	O&G
1	--	--	--	--	--	--	--

**C. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard in mg/Nm <sup>3</sup>			
				PM	SO <sub>2</sub>	NO <sub>x</sub>	H <sub>2</sub> S
-	-	-	-	-	-	-	-

**D. Disposal of solid waste permitted in the following manner**

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Crusher dust	--	--	--	--	Shall be reused in construction & filling activities

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.



## CONSENT ORDER

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7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.



## CONSENT ORDER

23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.



## CONSENT ORDER

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36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

### F. SPECIAL CONDITIONS

#### A. GENERAL

1. The industry shall put a signboard over the plot indicating clearly the name of the crusher unit, proprietor, plot number, full address and demarcate the land by boundary wall of adequate height.
2. The industry shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
3. The unit shall abide by the E (P) Act, 1986 and Rules framed there under.
4. The Consent order has been issued without prejudice to any legal dispute arises in future with respect to the ownership of the land and other land disputes.
5. The industry shall develop greenbelt by planting indigenous species at least two rows along the boundary and available vacant spaces inside the factory premises.
6. Good housekeeping practice shall be followed to improve the work environment.
7. No further expansion/modernization shall be carried out by the unit without prior approval of the Board.
8. The unit shall follow Environmental guidelines for stone crushing units of July, 2023 issued by CPCB in addition to the following conditions.

#### B. AIR POLLUTION

1. Adequate Dust extraction/suppression system shall be provided & maintained at all transfer points of feeding, Jaw crushers, Screen, Belt conveyors & other dust generating points to minimize fugitive dust emissions in order to maintain the prescribed AAQ standard .



## CONSENT ORDER

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2. Wind breaking walls of adequate height shall be maintained along the conveyors to avoid spreading of crusher dust in surrounding areas.
3. Flexible Telescope chute from top of discharge point to ground level should be provided to minimize the fugitive dust emission.
4. The suspended particulate matter measured between 6.0 meters and 10.0 meters from any process equipment of the stone crusher shall not exceed  $600 \mu\text{g}/\text{m}^3$ .
5. Regular cleaning and wetting of the ground shall be under taken within the premises.
6. Metallic road shall be constructed inside the premises.
7. The minimum drop height shall be maintained at discharge chute in order to minimize fugitive dust generation.
8. Crusher dust generated shall be properly stored & handled to minimize fugitive dust emission

### C. SOLID & HAZARDOUS WASTE

1. The solid wastes, rejects/dust generated from the plant shall be collected and suitably disposed off in an environmental sound manner and in no case such wastes shall be disposed of outside its premises.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Adikanda Biswal, Proprietor

M/s Akhandaleswar Stone Crusher

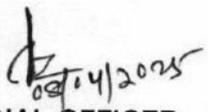
AT: Malyani, PO : Kharadiha, Via : Sajnagarh

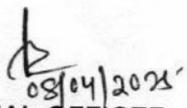
Dist.: Balasore -756041, Odisha

Memo No. 1437(6), Date 08/04/2025,

Copy forwarded to

1. The Member Secretary SPC Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Balasore
3. The D.F.O., Balasore
4. The Asst. Director, Factories & Boiler, Balasore
5. The General Manager, D IC, Balasore
6. Copy to Guard File.

  
08/04/2025  
REGIONAL OFFICER

  
08/04/2025  
REGIONAL OFFICER

## ANNEXURE - I

## NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

## ANNEXURE -R9/9

### INSPECTION REPORT OF M/S AKHANDALESWAR STONE CRUSHER AT. MALYANI, PO. KHARADIA, P.S. – NILGIRI, DIST: BALASORE

The Stone Crusher unit was inspected by the undersigned on 09.01.2026 in connection with the O.A No. 142/2025/EZ – Manas Ranjan Barik & Anr. Vs State of Odisha & Others and verification of status of Pollution control measures adopted. Sri Srikant Kumar Das, Plant in-Charge and Ganesh Chandra Barik, Maintenance in-charge of the unit were present during the inspection.

M/s Akhandaleswar Stone Crusher has been granted Consent to Operate for the production of stone chips of quantity 2,00,000 MT/Annum vide this office letter No. 1436/CTO/687, dtd. 08.04.2025 which is valid for the period up to 31.03.2026. Copy of the CTO order is enclosed herewith and marked as **Annexure-I** for reference.

During inspection the unit was in operation and suddenly it stopped operation citing some mechanical failure in process equipment.

During the inspection followings were observed as status of compliance with the conditions imposed in Consent to Operate order.

Sl. No.	Special Conditions	Compliance Status
<b>A.</b>	<b>GENERAL</b>	
1	The industry shall put a signboard over the plot indicating clearly the name of the crusher unit, proprietor, plot number, full address and demarcate the land by boundary wall of adequate height.	The unit has not displayed the signboard properly. It has written details such as name address inside the GC Sheet gate for which is not visible from the outside.
2	The industry shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.	Complied
3	The unit shall abide by E (P) Act, 1986 and Rules framed there under.	The unit agreed with the condition.
4	This Consent order has been issued without prejudice to any legal dispute arising in future with respect to the ownership of the land and other land disputes.	—
5	Industry has to develop and maintain green belt of recommended species of at least two rows all along periphery and available vacant areas inside the premises.	The green belt already exists along the boundary of the unit.
6	Good housekeeping practice shall be followed to improve the work environment.	The housekeeping practice of the unit was found not adequate as there was

		accumulation of dust all over the internal roads.
7	No further expansion / modernization shall be carried out by the industry without prior approval from the Board.	--
8	The unit shall follow Environmental guidelines for stone crushing units of July, 2023 issued by CPCB in addition to the following conditions	Not complying
<b>B.</b>	<b>AIR POLLUTION</b>	
1	Adequate Dust extraction/suppression system shall be provided & maintained at all transfer points of feeding, Jaw crushers, Screen, Belt conveyors & other dust generating points to minimize fugitive dust emissions in order to maintain the prescribed AAQ standard .	Not adequate
2	Wind breaking walls of adequate height shall be maintained along the conveyors to avoid spreading of crusher dust in surrounding areas.	Not Provided
3	Flexible Telescope chute from top of discharge point to ground level should be provided to minimize the fugitive dust emission.	Not Provided
4	The suspended particulate matter measured between 6.0 meters and 10.0 meters from any process equipment of the stone crusher shall not exceed 600 µg/m <sup>3</sup> .	Not measured as there was mechanical failure of the stone crushing unit.
5	Regular cleaning and wetting of the ground shall be under taken within the premises.	Not followed
6	Metallic road shall be constructed inside the premises.	Provided
7	The minimum drop height shall be maintained at discharge chute in order to minimize fugitive dust generation	Not maintained
8	Crusher dust generated shall be properly stored & handled to minimize fugitive dust emission	Not properly handled
<b>D.</b>	<b>SOLID WASTE</b>	
1	The Solid wastes, rejects/ dust generated from the plant shall be collected and suitably disposed off in an environmental sound manner and in no case such wastes shall be disposed of outside its premises.	Found in adequate as the wastes is dumped not in a designated place.

**OTHER OBSERVATIONS:**

1. The unit has provided hose pipe arrangement fitted with sprayer at jaw crusher. 5nos water spraying nozzles have been provided at belt conveyer no -2,3,4,6,10.
2. The stack attached to D.G. Set was found disconnected from the duct line.
3. It was observed morrum has been excavated from some part of the area, to the south of the stone crushing unit at annexed area, belongs to Adikanda Biswal. It was reported that morrum has been excavated around 4-5 years back.
4. Stone is also being excavated from the private land, reported, belong to Adikanda Biswal.
5. Sri Adikanda Biswal has not obtained any consent from the Board for excavation of morrum or stone from his own land, as verified from the record available at this office.

  
13.01.2026

**Pradeep Kumar Rout**  
**Asst. Env. Scientist**

  
13/01/2026

**Er. M. Murmu**  
**Regional Officer**



REGIONAL OFFICE

## STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT. OF FOREST &amp; ENVIRONMENT, GOVT. OF ODISHA)

Plot No.1602, Ganeswarpur, Balasore – 756019

No 177 /CON- 687Dt. 13/01/2026By Speed Post / E-despatch

**SHOW CAUSE NOTICE FOR REVOCATION OF CONSENT UNDER SECTION 31A  
OF THE AIR (PCP) ACT, 1981 & AMMENDMENT MADE THEREUNDER.**

**Whereas**, you are operating a stone crusher unit in the name and style of M/s Akhandaleswar Stone Crusher, At –Malyani, PO –Kharadiha, PS – Nilgiri, Dist- Balasore;

**And whereas**, you have been granted Consent to Operate by the Board vide this office letter No.1436, dt.08.04.2025 for the period valid up to 31.03.2026 for production of Stone Chips of quantity 2,00,000 MT/ Annum with certain condition to strictly comply with;

**And whereas**, your unit was inspected by the officials of this office on 09.01.2026 in connection with the O.A. No. 142/2025/EZ – Manoranjan Barik & Anr. Vs State of Odisha & Others and verification of status of pollution control measures adopted;

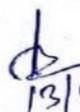
**And whereas**, from the inspection report it is seen that you are grossly violating the provisions of Air (P&CP) Act, 1981. Copy of the inspection report is enclosed herewith for reference.

**Now therefore**, you are hereby directed so show cause within 15 days from date of issue of this letter as to why consent to operate issued by the Board vide this office letter No.1436, dt.08.04.2025 shall not be revoked and direction of closure under Section 31A of Air (P&CP) Act, 1981 shall be issued. In case your reply is not received within the stipulated time period or the cause shown is found not to be satisfactory, direction of closure shall be issued without further notice. You are also requested to appear for personal hearing scheduled to be held on dated 28.01.2026 at 11 AM at the office of the undersigned.

**Encl: As above**

To,

**Sri Adikanda Biswal, Proprietor  
M/s Akhandaleswar Stone Crusher  
At. Malyani, PO. Kharadiha, Dist. Balasore- 756041**

  
13/01/2026  
**Regional Officer**

Memo No. 178 dt. 13/01/2026

Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information and necessary action.

  
13/01/2026  
Regional Officer

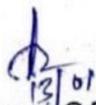
Memo No. 179 dt. 13/01/2026

Copy forwarded to the Collector & District Magistrate, Balasore for kind information.

  
13/01/2026  
Regional Officer

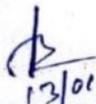
Memo No. 180 dt. 13/01/2026

Copy forwarded to the GM, DIC, Balasore for kind information.

  
13/01/2026  
Regional Officer

Memo No. 181 dt. 13/01/2026

Copy forwarded to the Mining Officer, Balasore for kind information.

  
13/01/2026  
Regional Officer

Tel No.06782 244110

Website: [www.ospcboard.org](http://www.ospcboard.org)E-mail: [rospcb.balasure@ospcboard.org](mailto:rospcb.balasure@ospcboard.org)

REGIONAL OFFICE, BALASORE  
STATE POLLUTION CONTROL BOARD, ODISHA  
[FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA]  
At. Plot No.1602, Ganeswarpur, Balasore, Odisha 756019

No. 182 /Estt(L)/439

dt. 13/01/2026/

By E-mail/Speed Post

To,

The Mining Officer, Balasore

Sub: OA No.142/2025/EZ-Manas Ranjan Barik &amp; Anr. vs. State of Odisha &amp; Others

Sir/Madam,

With reference to the subject cited above, I am to inform that the applicants vide their Original Application No.142/2025/EZ-Manas Ranjan Barik & Anr. Vs. State of Odisha & Ors. have made averment of illegal operation of morrum quarries by R.11 Sri Adikanda Biswal. In light of the O.A. an inspection was made by this office on dated 09.01.2026. During the visit it was observed that morrum have been excavated from the lands annexed to the stone crushing unit, namely, M/s Akhandaleswar Stone Crusher at Malyani, PO. Kharadiha, Dist. Balasore. Further, it was observed that stone (road metal) is also being excavated from the areas. Copy of the inspection report is enclosed herewith for reference.

Therefore, it is requested to verify and inform the undersigned about extent of illegality of quarrying of morrum and stone (road metal), if any, by the R.11 so as to comply with the direction of the Hon'ble NGT in the matter of aforementioned Original Application.

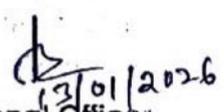
Yours faithfully,

Encl: As above

  
Regional Officer

Memo No. 183 /dt.13/01/2026

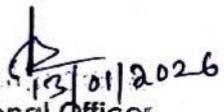
Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information and necessary action.

  
Regional Officer

Memo No. 184 /dt.13/01/2026

Copy forwarded to the Legal Retainer/Sr. Law Officer, L-II, State Pollution Control Board, Odisha, Bhubaneswar for kind information and necessary action.

Encl: As above

  
Regional Officer